NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CA No.41/2017 In CP No.70/Chd/2017

In the matter of:

Jai Deep Ghai & Anr.

....Petitioners.

Versus.

M/s Gulshan Rai Satija and Anr.

....Respondents.

Present:

Ms.Monika Jalota, Advocate for petitioners.

Mr.Mast Ram, Practising Company Secretary for

respondents.

Notice of motion in CA No.41 of 2017 was issued to the respondents. Mr. Mast Ram Practising Company Secretary, who has already been supplied with the copy of the Misc. Application, accepts notice and seeks time to file reply. An objection has been taken by the Authorised Representative of the respondents that the copy of the main petition supplied to the respondents on 16.03.2017, which was taken out from the envelop, sent by the petitioner to the respondents and returned by the postal department did not mention the name of respondent company, but it is not disputed that the copy of the petition which was accepted by the Registry, the company is described as respondent No.3. The correct copy was sent to the respondents by email dated 21.02.2017.

The authorised representative of the respondents submits that he has already filed the written statement on behalf of respondents No.1 and 2, copy of which was supplied to the learned

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counsel for the petitioners. He seeks time to file reply to the main petition on behalf of respondent No.3 and reply to the stay application. The matter is adjourned to 18.04.2017. The reply to the main petition as well as the stay application be filed by the next date. The petitioners may file rejoinder, if any, by the next date with a copy to be supplied to the authorised representative of the respondents. In the meanwhile, the decisions that may be taken in the EOGM already fixed for 08.04.2017 shall be without prejudice to the merits of the stay application and the main case. It is further directed that in case, any adjournment is sought by any of the party to argue on stay application on 18.04.2017, the necessary consequences may follow.

(Justice R.P.Nagrath)
Member (Judicial)

(Deepa Krishan) Member (Technical).

April 06, 2017.